THE JUDICIAL ADMINISTRATION LAWS (REPEAL) BILL. 2000

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SHIPPING (SHRI ARUN JAITLEY): Sir, I beg to move:

That the following Amendments made by the Lok Sabha in the Judicial Administration Laws (Repeal) Bill, 2000, be taken into consideration, namely:

ENACTING FORMULA

That at Page 1, line 1,-

for "Fifty-first" substitute "Fifty-second"

CLAUSE 1

That at Page 1, line 4,-

For "2000" substitute "2001*.

Sir, this deals with 17 legislations which had become redundant and which were to be repealed. The Rajya Sabha had already approved this Bill on 29th November, 2000 and the Lok Sabha approved it on 2nd March, 2001. The only amendment now required is that the year has to be changed from "2000" to "2001" because it has been passed in 2001. As the Bill has been approved by the Rajya Sabha, the only amendment is that the year be corrected in the Bill to 2001.

उपसभाध्यक्ष(श्री रमा शंकर कौशिक) : प्रश्न यह है :-

कि लोक सभा द्वारा न्यायिक प्रशासन विधि (निरसन) विधेयक ,2000 में किए गए निम्नलिखित संशोधनों पर विचार किया जाए अर्थात

"अधिनियमन सुत्र"

पृष्ट 1 पर पंक्ति 1 में

"इक्यावनवें"**के सथान पर** " बावनवें " प्रतिस्थापित किया जाए

खण्ड 1

पृष्ट १ पर पंक्ति २ में :-

"2000 " के स्थान पर "2001" प्रतिस्थापित किया जाए

प्रस्ताव स्वीकृत हुआ ।

SHRI ARUN JAITELY: Sir, I move:

That the Amendments made by the Lok Sabha in the Bill be agreed to

प्रस्ताव पर मत लिया गया और वह स्वीकृत हुआ।

उपसभाध्यक्ष (श्री रमा शंकर कौशिक): अब सदन की कार्यावाही भोजनावकाश के लिए सवा दो बजे तक स्थागित की जाती है।

The House then adjourned for lunch at sixteen minutes past one of the clock.

The House re-assembled after lunch at nineteen minutes past two of the clock, THE DEPUTY CHAIRMAN in the Chair.

THE HYDERABAD EXPORT DUTIES (VALIDATION) REPEAL BILL, 2001

THE DEPUTY CHAIRMAN: Yesterday, we deferred certain Bills because the Law Minister was busy in the Lok Sabha...

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SHIPPING (SHRI ARUN JAITLEY): This morning, we passed two of the Bills.

THE DEPUTY CHAIRMAN: I know; you did the job very fast.

Now, I think we can do this job very fast because only Dr. Alladi P. Rajkumar is there. What do you have to say on the Hyderabad Export Duties (Validation) Repeal Bill, 2001?

DR. ALLADI P. RAJKUMAR (Andhra Pradesh): Madam, even the Government of Andhra Pradesh does not have any objection to the repeal of this Bill.

THE DEPUTY CHAIRMAN: Okay. So, you can get up and say that, after the Minister has spoken. We will take up this Bill now. Mr. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE-PATIL): Madam, on behalf of my colleague, Shri Gingee N. Ramachandran, I move:-

"That the Bill to repeal the Hyderabad Export Duties (Validation) Act, 1955, as passed by the Lok Sabha, be taken into consideration".